## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP(CAA)/124/NCLT/AHM/2017 In CA(CAA) No. 86/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Armee Informatics Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** 

PETITIONER AND Sh. ADV

1. NAUIN

RITU SHAH FOR THAKKAR

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Affidavit in response to the representation to the RD and OL is filed by the petitioner.

An affidavit cum undertaking is filed by petitioner where by petitioner undertakes that without prejudice to the rights and contentions and without prejudice to the right to file appeal against the demand of Income Tax authorities, the petitioner company will abide by the orders of the Income Tax authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 20.12.2017.

Petitioner shall make a common advertisement / Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Income Tax Authorities, and Official Liquidator informing the date of hearing.

List the matter on 20.12.2017 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.